

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

TUESDAY, THE TWENTY SECOND DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 41079 OF 2016

Between:

S.Satyanarayana Reddy, S/o. Sri Pulla Reddy, Aged about 57 years, working as Deputy Chief Inspector of Boilers, 3rd Floor, Azam Complex, Ameerpet, Hyderabad, R/o Flat No.201, B-102, Madhura Nagar, Hyderabad-500038

...PETITIONER

AND

1. State of Telangana, Rep. by its Principal Secretary, Labour, Employment, Training, Factories and Boilers Department Secretariat Buildings, Hyderabad.
2. State of Andhra Pradesh, Rep. by its Principal Secretary, General Administration Department (SR), Secretariat Buildings, Hyderabad.
3. The Director of the Boilers, Telangana State, 3rd floor, Azam Complex, Amberpet, Hyderabad

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ or Order or Direction more in the nature of Writ of Mandamus declaring the action of the second respondent in not passing orders on the representation of the petitioner dt. 02-09-2016 as illegal and arbitrary and consequentially direct the second respondent to pass orders of allotment in favour of the petitioner to the State of Andhra Pradesh by considering the representation dt. 02-09-2016 submitted by the petitioner after the relief by the first respondent.

I.A. NO: 1 OF 2016(WPMP. NO: 50605 OF 2016)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the second respondent to pass orders on the representation of the petitioner dt.

02-09-2016 before the date of retirement of the petitioner i.e. 30-11-2016 pending disposal of the above writ petition.

**Counsel for the Petitioner: SRI S.KRISHNA SHARMA FOR SRI P.V.S.S.S.RAMA
RAO**

Counsel for the Respondents: GP FOR SERVICES I

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.41079 of 2016

ORDER: (Per the Hon'ble the Chief Justice Alok Aradhe)

Mr. S. Krishna Sharma, learned counsel representing
Mr. P.V.S.S.S. Rama Rao, learned counsel for the petitioner.

2. Learned counsel for the petitioner submits that the
issue involved in the Writ Petition has been rendered
academic on account of efflux of time.

3. In view of aforesaid submission, the Writ Petition is
dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand
closed. There shall be no order as to costs.

**SD/- P. CH. NAGABHUSHAMBA
ASSISTANT REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To

1. One CC to SRI P.V.S.S.S.RAMA RAO, Advocate [OPUG]
2. Two CCs to GP FOR SERVICES-I, High Court for the State of Telangana, at
Hyderabad. [OUT]
3. Two CD Copies

PSK.

LS

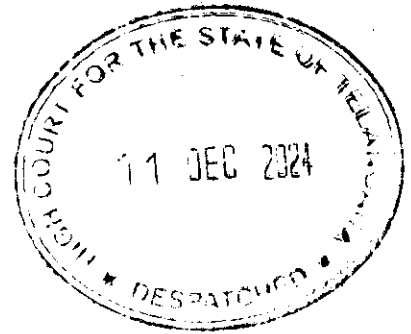


HIGH COURT

DATED:22/10/2024

ORDER

WP.No.41079 of 2016



**DISMISSING THE WRIT PETITION
AS INFRUCTUOUS WITHOUT COSTS.**

⑥
04/12/24
lvs